

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 23.11.2015**

OA No. 291/00716/2015

Mr. B.L. Meena, counsel for applicant.

Mr. M.K. Meena, Standing Counsel for the Railways enters appearance on behalf of the respondents at the admission stage.

The Original Application is filed seeking to quash impugned letter dated 16.07.2015 (Annexure A/1) and for a direction directing the respondents to consider the caste certificate of the applicant and further he may be considered for appointment on the post of Ticket Collector or Commercial Clerk as per Notification No. CEN No. & CAT No. 04/2010 & 01/03 issued by the respondent nos. 3 & 4.

The applicant is a candidate for the post of Ticket Collector / Commercial Clerk. The applicant submits that the respondent nos. 3 & 4 have withheld his result due to verification of old caste certificate of S.T. community.

We have examined the letter dated 16.07.2015 (Annexure A/1). This is a communication and information under RTI Act 2005. The applicant was informed that his result for the post of Commercial Clerk of CEN 4/2010 has been withheld for verification of old caste certificate. It is clear from the prayers in the OA that the OA is premature. His application has not so far been rejected but is under consideration. Annexure A/1 would show that the matter is under verification by the authority concerned. The grievance of the applicant is that despite

submitting all the requisite documents including valid caste certificate of ST community at the time of document verification, no appointment to the said post has been given to the applicant as per the terms and conditions of the Railway Boards orders issued by the Ministry of Railways, Govt. of India, New Delhi in favour of SC and ST.

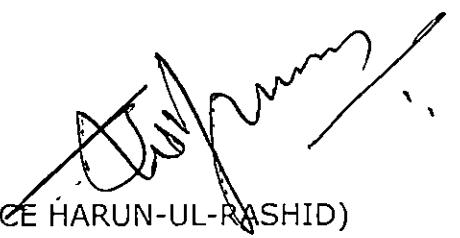
The representation submitted by the applicant is dated 18.09.2015 (Annexure A/9) which is pending consideration. Similarly the legal notice sent on behalf of the applicant dated 03.10.2015 (Annexure A/10) is also not answered till date.

In the facts and circumstances noticed above, we are not inclined to examine the merits of the contentions raised in the O.A. It is for the respondents to examine the grievances of the applicant and pass appropriate orders within a reasonable time.

Therefore, Original Application is disposed of directing the respondent nos. 3 to consider and pass a reasoned and speaking order on representation of the applicant dated 18.09.2015 (Annexure A/9) and legal notice dated 03.10.2015 (Annexure A/10) within a period of two months from the date of receipt of a copy of this order. The applicant shall produce a copy of this order along with complete copy of paper book/OA before the respondent no. 3 within a period of fifteen days from today. In view of the limited relief granted, the Original Application is disposed of at the admission stage without issuing notice to the respondents.



(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER



(JUSTICE HARUN-UL-RASHID)  
JUDICIAL MEMBER